

(d) The following steps are taken to prevent thefts and pilferages of goods in transit:

(i) Extra security arrangements are made in the affected sections and places.

(ii) Railway Protection Force staff are specially deployed in vulnerable areas.

(iii) Arm 1 Wing of the Railway Protection Force staff are also sent for patrol in affected sections and yards.

(iv) Close liaison is being maintained by Railway Protection Force at all levels with the local and Government Railway Police with a view to taking co-ordinated action against such crime.

#### BOKARO STEEL PLANT

\*14. SHRI M. G. GORAY: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

(a) whether it is a fact that the Dastur and Company have been entrusted with the task of coordination of construction work in the Bokaro Steel Plant; and

(b) whether it is a fact that the same company was considered incapable of working as consultants for the second stage of the Bokaro Steel Plant?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K.

C. PANT): (a) For the first stage of the Bokaro Steel Plant, the principal consultants are the Soviet agencies and & Co. are working as Indian consultants with responsibilities in certain specific areas. The overall coordination of the construction work is being done by the Management of the Plant, with the assistance and advice of both the consultants.

(b) No, Sir. While the Central Engineering & Design Bureau of Hindustan Steel have been appointed principal consultants for the second stage of Bokaro, it is proposed to utilise the services of Durgam & Co. for this stage for functions similar to those they discharged for the first stage.

#### DUTT COMMITTEE ON INDUSTRIAL LICENSING POLICY

\*15. SHRI KRISHAN KANT: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) what follow-up action has been taken by Government on the Dutt Committee Report on Industrial Licensing Policy;

(b) which of the recommendations of the Committee are proposed to be implemented by Government; and

(c) the time by when the recommendations are expected to be considered by Government and given effect to?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) to (c) A statement is laid on the Table of the House.

#### STATEMENT

(a) to (c) The Industrial Licensing Policy Inquiry Committee had in its Report *inter alia* referred to certain instances of irregularities, lapses or improprieties which had allegedly taken place, many of which were to the advantage of the Larger Industrial Houses. The matters relating to such alleged irregularities or improprieties have already been referred to a Commission of Inquiry set up under the Commission of Inquiry Act, 1952 with a view to determining the concerns, institutions or persons responsible for them and what measures are necessary to prevent their recurrence. A copy of the notification regarding the appointment and terms of reference of the Commission of Inquiry was laid on the Table of the House as an enclosure to the answer given to the Unstarred Question No. 17 on 23rd February, 1970.

In the light of the findings and conclusions arrived at by it, the Committee had also made a number of important and specific recommendations on a wide range of subjects including licensing, concentration of economic power, the role of the larger industrial houses, the joint sector, the functioning of the financial institutions etc. Government have since examined these recommendations and also taken certain decisions.